

(2018) 09 P&H CK 0184

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No.24441 Of 2018

M/s Bhagwati Creations

APPELLANT

Vs

Canara Bank

RESPONDENT

Date of Decision : 24-09-2018

Acts Referred:

Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 — Section 13(4)

Citation : (2018) 09 P&H CK 0184

Hon'ble Judges : Ajay Kumar Mittal, J; Avneesh Jhingan, J

Bench : Division Bench

Advocate : T.N. Sarup

Final Decision : Dismissed

Judgement

1. This writ petition has been filed under Articles 226/227 of the Constitution of India for issuance of a writ in the nature of Certiorari for quashing the notice issued under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) dated 29.05.2018 (Annexure P-1) and the subsequent possession notice dated 14.08.2018 (Annexure P-3).
2. Learned counsel for the petitioner states that the petitioner has cleared the outstanding amount in the loan account and he may be allowed to withdraw the present petition.
3. Dismissed as withdrawn.